

**IN THE HON'BLE NATIONAL GREEN TRIBUNAL PRINCIPAL
BENCH AT NEW DELHI**

OA NO. 285 OF 2026

Public Action Committee and others

..... Applicants

Versus

The State of Punjab and others

..... Respondents

I N D E X

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1.	Reply by way of Affidavit of Sh. Damandeep Singh, Executive Engineer, Ropar Canal and Ground Water Division, Roopnagar, Department of	16-07-2026	1-20

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Submitted by:



Place: Ropar

Dated: 16/07/2026

Damandeep Singh
Executive Engineer,
Ropar Canal and Ground Water
Division, Roopnagar, Department of
Water Resources, Punjab,
Chandigarh



UDIT MALIK
ADVOCATE FOR RESPONDENT No. 2 & 4
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EXTENSION,
NEW DELHI- 110014

**IN THE HON'BLE NATIONAL GREEN TRIBUNAL PRINCIPAL
BENCH AT NEW DELHI**

OA NO. 285 OF 2026

MEMO OF PARTIES

1. Public Action Committee having its Head Office at 561-L,
Model Town, Ludhiana through its Member Er. Kapil Dev.
Mobile: 9872007872, Email: mattewarasutlejpac@gmail.com
2. Er. Kapil Dev (aged 48 years) s/o Sh. Jagdish Chander,
r/o 186-E, Bhai Randhir Singh Nagar, Ludhiana.
Email: aroraengineers@gmail.com , Mobile: 9872007872
3. Jaskirat Singh (aged 46 years) s/o S. Makhan Singh r/o 561-L,
Model Town, Ludhiana. M: 9815781629
Email: jaskirats@gmail.com
4. Dr. Amandeep Singh Bains (aged 43 years) s/o S. Resham
Singh, r/o #1120, Farmers Abode, Basant Avenue, Ludhiana.
M: 9872710384 Email: amandeepsinghbains@yahoo.com

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5. Kuldeep Singh Khaira (aged 46 years) s/o s. Ujjagar Singh Khaira, r/o #125, Ishar Nagar, Ludhiana. Contact: 9855544433, Email: kuldeepsinghkhaira5@gmail.com
6. Er. Vikas Arora (Aged 34 Years) s/o Sh. Om Parkash r/o #1748/1, St. No. 8, HaibowalKhurd, Ludhiana. Email: ervikasarora90@gmail.com Mobile: 9256000217
7. Gurpreet Singh Plaha (aged 44 years) s/o S. Davinder Singh Plaha r/o 2028/62/10, St. No. 4, Captain Nagar, Star Road, Lohara, Ludhiana 141016, Punjab Email: gurpreetsinghplaha@gmail.com M: 9417700678
8. Mohit Sagar (age 35 Years) s/o Sh. Ramesh Kumar Saggur, Shop no 6, Ganpati Enclave, Main Ladian Road, Ladian Kalan, Ludhiana 141008 Email: saggar.91@gmail.com, Mobile: 9815810081

..... Petitioners

Versus

1. The State of Punjab through the Chief Secretary, Punjab Civil Secretariat, Sector 1 Chandigarh. Email: cs@punjab.gov.in

g/h

2. The Principal Secretary, Department of Water Resources, Punjab. Plot no 6, Sector 18-B, Chandigarh, Email: psi@punjab.gov.in
3. The Chief Engineer, Headquarters, Department of Water Resources, Punjab. Plot no 6, Sector 18-B, Chandigarh, Email: eehq.dwr.chd@punjab.gov.in
4. The Executive Engineer, Ropar Canal & Ground Water Division, Water Resources Department, Punjab. Email: xen.roparcanal@gmail.com
5. The Regional officer, Ministry of Environment, Forest and Climate Change, 31A,33a Dakshin marg, Sector 31 Chandigarh. Email- ronz.chd-mef@nic.in
6. The Principal Conservator of Forest, Department of Forest and Wildlife Conservation, Forest complex, Sector 68 Mohali, SAS Nagar, Punjab Email- pccf-pb@nic.in
7. The District Forest Officer, District Forest Office, Department of Forest & Wildlife Conservation, Ferozepur Road, Ludhiana Email: ludhianadfo@gmail.com

..... Respondents

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Reply by way of affidavit of Sh.
Damandeep Singh Gill, Executive
Engineer, Ropar/ Canal and
Ground Water Division, Ropar,
Water Resources Department,
Punjab on behalf of respondent no
2 to 4.

RESPECTFULLY SHOWETH:

I, the above-named deponent do hereby solemnly affirm and
state as under:

PRELIMINARY SUBMISSIONS:

1. That the present petition is pending adjudication before this
Hon'ble Court and the same is fixed for hearing on
24.07.2026.
2. That through the present petition, the petitioner has inter
alia, alleged that liquor shops have been operating illegally
on Irrigation/Forest Department land unlawfully.

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3. That, it is submitted that earlier certain sites situated on stretches RD of Sirhind Canal and Bist Doab Canal, were found under unauthorized occupation. For removal of such unauthorized occupation, proceedings under the Punjab Public Premises and Land (Eviction and Rent Recovery) Act, 1973 were initiated by the competent authority and the decisions were rendered in favour of the Department.
4. That thereafter as per departmental policy, an open auction was conducted and shops/sites were leased out through transparent bidding process. Subsequent to completion of the bidding process, agreements dated 07.07.2025 were executed, and monthly rent was fixed as per location and area. It is further submitted that substantial revenue has already been deposited into Government treasury, thereby generating revenue for the State Government. That at the time of grant of the aforesaid leases, no objection had been received from the Forest Department in respect of the sites in question.

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5. That on 08.12.2025, the Divisional Forest Officer, Ludhiana, informed that the land situated at RD 105000/L and RD 130000/L forms part of Protected Forest Land and, therefore, the provisions of the Forest (Conservation) Act, 1980 are applicable to the said land. A copy of the letter dated 08.12.2025 is attached herewith and annexed as **Annexure R-1**.
6. That pursuant to and in compliance with the aforesaid communication issued by the Divisional Forest Officer, Ludhiana, the lease agreements pertaining to the land at RD 105000/L and RD 130000/L were cancelled by the department vide order/letter dated 10.12.2025. A copy of the cancellation letter dated 10.12.2025 is attached herewith and annexed as **Annexure R-2**.
7. That vide letter dated 26.06.2026, the Divisional Forest Officer, Ropar, further informed that the land situated at RD 22000, RD 35000 and RD 75000/L forms part of Protected Forest Land and, therefore, the provisions of the Forest (Conservation) Act, 1980 are applicable to the said land. That the shop located at near old bus stand, the land does
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not fall under Protected Forest. A copy of the letter dated 26.06.2026 is attached herewith and annexed as **Annexure R-3**.

8. That pursuant to and in compliance with the aforesaid communication issued by the Divisional Forest Officer, Ropar, the lease agreements pertaining to the land at RD 22000, RD 35000 and RD 75000/L were cancelled by the department vide order/letters dated 10.07.2026. A copy of the cancellation letters dated 10.07.2026 are attached herewith and annexed as **Annexure R-4, Annexure R-5 and Annexure R-6 respectively**.
9. That consequent upon cancellation of the leases, further action for removal of occupation has also been initiated in accordance with law. In respect of the site at RD 22000, RD 35000, RD 75000/L and RD 105000/L, proceedings under the Public Premises Act have been initiated, whereas the site at RD 130000/L has already been vacated.
10. That one of the lessees, whose lease in respect of the liquor vend situated at RD 105000 of the Sirhind Canal was cancelled, challenged the said cancellation by filing CWP No.
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14100 of 2026, titled "Jagtar Singh vs. State of Punjab and Others," before the Punjab and Haryana Hon'ble Court. The said writ petition was dismissed, and the Hon'ble Court upheld the action of the respondent Department, thereby deciding the matter in its favour. A copy of the judgment dated 06.05.2026 is annexed herewith as **Annexure R-7**.

11. That the Department has at all times acted bona fide and in accordance with law. At the time of grant of the leases in question, no objection had been received from the Forest Department regarding the sites concerned. Immediately upon receipt of the communication from the competent Forest Authorities indicating that certain sites fall within Protected Forest Land, the Department took prompt corrective action in accordance with law. Therefore, the department has already cancelled the leases pertaining to the 5 sites in terms of Annexure R-1 and Annexure R-2 and Annexure R-4 to Annexure R-6 and has no objection to cancellation of any other lease as well, in the event the concerned site is found by the competent authority to be falling within Protected Forest Land.
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12. That a status report of regarding the shops and the action taken by the Department is reproduced hereinbelow for the kind consideration of this Hon'ble Tribunal.

Sr. No.	Description of Site	Monthly Rent (₹)	DFO objections	Action Taken
1	Near New Bus Stand, Canal Stadium, Ropar	12,800/-	Do not fall under Protected Forest as per DFO Ropar letter	Shop is running and depositing revenue to State govt at present.
2	Sirhind Canal Burji 22000/L, Village Bande Mahalan	15,600/-	DFO Ropar has written to cancel the lease as the land comes under Protected Forest	Lease agreement cancelled and case under PP act has been filed.
3	Sirhind Canal Burji 35000/L, Village Kamalpur	8,500/-	DFO Ropar has written to cancel the lease as the land comes under Protected Forest	Lease agreement cancelled and case under PP act has been filed.

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4	Sirhind Canal Burji 75000/L, Village Bassi Gujran	18,900/-	DFO Ropar has written to cancel the lease as the land comes under Protected Forest	Lease agreement cancelled and case under PP act has been filed.
5	Sirhind Canal Burji 105000/L, Village Pavatt	25,500/-	DFO Ludhiana has written to cancel the lease as the land comes under Protected Forest	Lease agreement cancelled and case under PP act has been filed.
6	Sirhind Canal Burji 130000/L, Village Garhi Tarkhana	10,300/-	DFO Ludhiana has written to cancel the lease as the land comes under Protected Forest	Lease agreement cancelled and land vacated.
7	Bist Doab Canal Burji 5400/L, Village	15,900/-	Letter has been written to Forest	The department has no objection

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	Asron		Dept., but nothing contrary has been received till now.	in cancelling the lease if the area falls under Protected Forest
8	Sirhind canal Rd 8500/L at Ropar	Not leased	-	Case under PP act filed

13. That there has been no deliberate inaction, negligence, omission, or violation on the part of the Department of Water Resources. The allegations levelled in the present complaint are wholly misconceived, false, baseless, and devoid of any merit. The complaint is, therefore, not maintainable and is liable to be dismissed.

In view of the preliminary submissions made above, it is humbly submitted that as such no valid ground arises in the present Original Application and the same does not require any consideration of this Hon'ble Court.

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REPLY ON MERITS:

1. That the contents of Para No.1 are wrong and hence specifically denied. It is respectfully submitted that certain sites situated at different RDs of the Sirhind Canal and Bist Doab Canal were earlier found to be under unauthorized occupation, whereupon proceedings under the Punjab Public Premises and Land (Eviction and Rent Recovery) Act, 1973 were initiated and decided in favour of the Department. Thereafter, the sites were leased through an open and transparent auction process vide agreements dated 07.07.2025, and revenue was duly generated for the State Government. At the time of grant of the leases, no objection had been received from the Forest Department. However, upon receipt of the communication dated 08.12.2025 from the Divisional Forest Officer, Ludhiana, stating that the sites at RD 105000/L and RD 130000/L fall within Protected Forest Land, the Department promptly cancelled the respective lease agreements vide order dated 10.12.2025 and initiated consequential action for eviction. Moreover, upon receipt of the communication dated

26.06.2026 from the Divisional Forest Officer, Ropar, stating that the sites at RD 22000, Rd 35000 and RD 750000 fall within Protected Forest Land, the Department promptly cancelled the respective lease agreements vide orders dated 10.07.2026 and initiated consequential action for eviction.

2. That the contents of Para No. 2 are wrong and hence denied.

It is submitted that the Department, without any delay, took prompt action to cancel the leases of the shops objected to by the Divisional Forest Officer, Ludhiana, as they were found to be situated on Protected Forest Land. It is further submitted that the Department has no objection to the cancellation of the leases of any other shops as well, if the competent authority determines that they also fall within Protected Forest Land. With regard to the allegation concerning garbage, it is submitted that the shops have been leased out to private lessees, who are responsible for maintaining cleanliness and disposing of waste. There is no material to suggest that the operation of the said shops poses any risk to public health or the surrounding environment.

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3. That the contents of Para No.3 are wrong and hence specifically denied. It is submitted that the department without any delay has taken action to cancel the shops objected by District Forest Officer, Ludhiana and District Forest Officer, Ropar falling under Protected Forest land. Further, the contents of the Preliminary Submissions and the foregoing paragraph are reiterated herein. The same are not reproduced here for the sake of brevity.
4. That the contents of Para. No. 4 are wrong and hence specifically denied. It is further submitted that as the land belongs to Water Resources Department therefore, the department has right to generate revenue from its own land by leasing out as per government norms. However, in case there is any concern raised by any of the Forest officials, the department has taken the action as stated in the Preliminary Submissions; the same are not reproduced herein for the sake of brevity.
5. That the contents of Para No.5 pertain to the description of the applicants; hence need no reply by the answering respondents.
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6. That the contents of Para No. 6 are matter of record, however, the preliminary submissions are reiterated herein. The same are not reproduced herein for the sake of brevity.

7. That the contents of Para. No. 7 are wrong and hence specifically denied. It is submitted that the ownership of land belongs to Water Resources Department and the land was given on lease to generate revenue. It is further submitted that at the time of grant of the aforesaid leases, no objection had been received from the Forest Department in respect of the sites in question. Thereafter, the Divisional Forest Officer, Ludhiana, vide letter dated 08.12.2025, informed that the land situated at RD 105000/L and RD 130000/L forms part of Protected Forest Land and, therefore, the provisions of the Forest (Conservation) Act, 1980 are applicable to the said land. Pursuant to and in compliance with the aforesaid communication issued by the Divisional Forest Officer, Ludhiana, the lease agreements pertaining to the land at RD 105000/L and RD 130000/L were cancelled by the department vide order/letter dated 10.12.2025. Further the contents of the preliminary

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submissions/objections are reiterated herein. The same are not reproduced herein for the sake of brevity. Moreover, upon receipt of the communication dated 26.06.2026 from the Divisional Forest Officer, Ropar, stating that the sites at RD 22000, Rd 35000 and RD 750000 fall within Protected Forest Land, the Department promptly cancelled the respective lease agreements vide orders dated 10.07.2026 and initiated consequential action for eviction.

8. That the contents of this para no 8 are matter of record. However, it is denied that there is any collusion between the Respondent No. 3 and Respondent No. 2.

9. That the contents of Para. No. 9 are wrong and hence specifically denied. It is submitted that the ownership of land belongs to Water Resources Department and the land was given on lease to generate revenue. It is further submitted that at the time of grant of the aforesaid leases, no objection had been received from the Forest Department in respect of the sites in question. Thereafter, the Divisional Forest Officer, Ludhiana, vide letter dated 08.12.2025, informed that the land situated at RD 105000/L and RD

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130000/L forms part of Protected Forest Land and, therefore, the provisions of the Forest (Conservation) Act, 1980 are applicable to the said land. Pursuant to and in compliance with the aforesaid communication issued by the Divisional Forest Officer, Ludhiana, the lease agreements pertaining to the land at RD 105000/L and RD 130000/L were cancelled by the department vide order/letter dated 10.12.2025. Moreover, upon receipt of the communication dated 26.06.2026 from the Divisional Forest Officer, Ropar, stating that the sites at RD 22000, Rd 35000 and RD 750000 fall within Protected Forest Land, the Department promptly cancelled the respective lease agreements vide orders dated 10.07.2026 and initiated consequential action for eviction. Further the contents of the preliminary submissions/objections are reiterated herein. The same are not reproduced herein for the sake of brevity.

10. That the contents of Para. No. 10 are wrong and hence specifically denied. It is submitted that the Department has at all times acted bona fide and in accordance with law. At the time of grant of the leases in question, no objection had

been received from the Forest Department regarding the sites concerned. Immediately upon receipt of the communication from the competent Forest Authorities indicating that certain sites fall within Protected Forest Land, the Department took prompt corrective action in accordance with law. Therefore, the department has already cancelled the leases pertaining to the 5 sites in terms of Annexure R-1, Annexure R-2 and Annexure R-4 to Annexure R-6 and has no objection to cancellation of any other lease as well, in the event the concerned site is found by the competent authority to be falling within Protected Forest Land.

11. That the contents of Para. No. 11 are wrong and denied. It is submitted that the Department has at all times acted bona fide and in accordance with law. At the time of grant of the leases in question, no objection had been received from the Forest Department regarding the sites concerned. Immediately upon receipt of the communication from the competent Forest Authorities indicating that certain sites fall within Protected Forest Land, the Department took

prompt corrective action in accordance with law. Therefore, the department has already cancelled the leases pertaining to the 5 sites in terms of Annexure R-1, Annexure R-2 and Annexure R-4 to Annexure R-6 and has no objection to cancellation of any other lease as well, in the event the concerned site is found by the competent authority to be falling within Protected Forest Land. It is further submitted that OA 32 of 2025 pertains to the matter of different nature and do not relate with the present application.

12. That the contents of this Para. No. 12 are general in nature and are matter of record.
13. That the contents of this Para. No. 13 are general in nature and are matter of record.
14. That the contents of this Para. No. 14 are general in nature and are matter of record.

Therefore, in view of the submissions made in the Preliminary Submissions and in the foregoing paragraphs, it is therefore, humbly prayed that the present Original



Application may kindly be dismissed in the interest of justice, being devoid of merits.

Deponent

g/h

Place: Ropar
Dated: 16/07/2026

Damandeep Singh
Executive Engineer,
Ropar Canal and Ground Water
Division, Roopnagar, Department of
Water Resources, Punjab,
Chandigarh

VERIFICATION:

Verified that the contents of Para no. 1 to 15 of the 'Preliminary Submissions' and Para No. 1 to 14 of 'Reply on Merits' are true and correct to my knowledge as per information derived from the official record. No part of it is false and nothing material has been kept concealed therein.

Deponent

g/h

Place: Ropar
Dated: 16/07/2026

Damandeep Singh
Executive Engineer,
Ropar Canal and Ground Water
Division, Roopnagar, Department of
Water Resources, Punjab,
Chandigarh

the contents of the above affidavit
Document's SPA/GPA has been read
over and explained to the deponent
Executent and he/she has admitted the
Same to be correct & he/she has
Signed / thumb marked in the record
At 12 No. 195 page no. 27/16

JAMAL SINGH ADVOCATE
NOTARY PUBLIC
Distt. Courts Roopnagar (Punjab)

Declared before me
ATTESTED

Jamal Singh
NOTARY PUBLIC
Distt. Courts Roopnagar

16-7-2026



ਪੰਜਾਬ ਸਰਕਾਰ

ਵਣ ਅਤੇ ਜੰਗਲੀ ਜੀਵ ਸੁਰੱਖਿਆ ਵਿਭਾਗ, ਪੰਜਾਬ

ਦਫਤਰ: ਵਣ ਮੰਡਲ ਅਫਸਰ, ਲੁਧਿਆਣਾ

ਫਿਰੋਜਪੁਰ ਰੋਡ, ਲੁਧਿਆਣਾ।

ਫੋਨ ਨੰ: 0181-2550089 E-Mail ID: ludhianadfo@gmail.com

ਸੇਵਾ ਵਿਖੇ

Executive Engineer

Ropar Canal & Ground Water Division

WRD Punjab Ropar.

ਨੰ 10/SD

ਮਿਤੀ 8/12/2025

ਵਿਸ਼ਾ: ਸਰਹਿੰਦ ਨਹਿਰ ਆਰ.ਡੀ. 105 ਤੋਂ 106 ਖੱਬਾ ਪਾਸੇ ਉਪਰ ਨਜਾਇਜ਼ ਸ਼ਰਾਬ ਦਾ ਠੇਕਾ ਲੀਜ਼ ਉਪਰ ਦੇਣ ਸਬੰਧੀ।

ਹਵਾਲਾ: ਇਸ ਦਫਤਰ ਦਾ ਪੱਤਰ ਨੰ: 9334 ਮਿਤੀ 20.11.2025।

ਉਪਰੋਕਤ ਵਿਸ਼ੇ ਦੇ ਸਬੰਧ ਵਿੱਚ ਹਵਾਲੇ ਅਧੀਨ ਪੱਤਰ ਰਾਹੀਂ ਆਪ ਨੂੰ ਲਿਖਿਆ ਗਿਆ ਸੀ ਕਿ ਵਣ ਰੱਜ ਅਫਸਰ ਸਮਰਾਲਾ ਵਲੋਂ ਆਪਣੇ ਪੱਤਰ ਨੰ 465-ਐਸ ਮਿਤੀ 18.11.2025 ਰਾਹੀਂ ਰਿਪੋਰਟ ਕੀਤੀ ਗਈ ਹੈ ਕਿ ਸਰਹਿੰਦ ਨਹਿਰ ਆਰ.ਡੀ.105 ਤੋਂ 106 ਖੱਬਾ ਪਾਸਾ ਉਪਰ ਸ਼ਰਾਬ ਦਾ ਠੇਕਾ ਅਤੇ ਅਹਾਤਾ ਚੱਲ ਰਿਹਾ ਹੈ ਜੋ ਕਿ ਸ਼ਰਾਬ ਦੇ ਠੇਕੇਦਾਰ ਵਲੋਂ ਨਜਾਇਜ਼ ਤੌਰ ਤੇ ਬਣਵਾਇਆ ਗਿਆ ਹੈ। ਇਸ ਠੇਕੇ ਦਾ ਨਜਾਇਜ਼ ਕਬਜ਼ਾ ਛਡਵਾਉਣ ਲਈ ਮਾਨਯੋਗ ਸਿਵਲ ਕੋਰਟ ਸਮਰਾਲਾ ਦੀ ਅਦਾਲਤ ਵਿੱਚ ਕੋਰਟ ਕੇਸ ਚੱਲ ਰਿਹਾ ਹੈ। ਜਿਸ ਦੀ ਪੇਸ਼ੀ ਮਿਤੀ 20.12.2025 ਨਿਯਤ ਹੋਈ ਹੈ, ਪ੍ਰੰਤੂ ਆਪ ਵਲੋਂ ਇਨ੍ਹਾਂ ਨਜਾਇਜ਼ ਤੌਰ ਤੇ ਚੱਲ ਰਹੇ ਠੇਕਿਆਂ ਨੂੰ ਲੀਜ਼/ਰੈਂਟ ਉਪਰ ਨਿਲਾਮ ਕਰ ਦਿੱਤਾ ਗਿਆ ਹੈ। ਇਥੇ ਇਹ ਵੀ ਦਸਿਆ ਜਾਂਦਾ ਹੈ ਕਿ ਆਪ ਵਲੋਂ ਸਰਹਿੰਦ ਨਹਿਰ ਆਰ.ਡੀ. 105 ਤੋਂ 130 ਖੱਬਾ ਪਾਸਾ ਇਹ ਜੋ ਜਮੀਨ ਦੁਕਾਨਾਂ ਦੇ ਨਾਮ ਉਪਰ ਲੀਜ਼ ਕੀਤੀ ਗਈ ਹੈ। ਉਸ ਥਾਂ ਉਪਰ ਕੋਈ ਵੀ ਨਹਿਰੀ ਮਹਿਕਮੇ ਦੀਆਂ ਦੁਕਾਨਾਂ ਨਹੀਂ ਹਨ। ਪੰਜਾਬ ਸਰਕਾਰ ਵਲੋਂ 03.05.1958 ਦੇ ਨੋਟੀਫਿਕੇਸ਼ਨ (ਕਾਪੀ ਨੱਥੀ) ਰਾਹੀਂ ਸੜਕਾਂ, ਨਹਿਰਾਂ ਅਤੇ ਚੌਲਵੇ ਲਾਈਨਾਂ ਦੀ ਨੋਟੀਫਾਈ ਕੀਤੀ ਗਈ ਸੀ। ਇਨ੍ਹਾਂ ਸਾਰੇ ਵਣ ਕਰਬਿਆਂ ਉਪਰ ਸੁਰਖਿਆ ਐਕਟ 1980 ਅਤੇ ਮਾਨਯੋਗ ਸੁਪਰੀਮ ਕੋਰਟ ਦੇ ਫੈਸਲੇ ਮਿਤੀ 12.12.1996 ਅਨੁਸਾਰ ਕੋਈ ਵੀ ਵਣ ਰਕਬਾ ਭਾਰਤ ਸਰਕਾਰ ਦੀ ਪੂਰਵ ਪ੍ਰਵਾਨਗੀ ਤੋਂ ਬਿਨਾਂ ਗੈਰ ਵਣ ਮੰਤਵ ਲਈ ਨਹੀਂ ਵਰਤਿਆ ਜਾ ਸਕਦਾ ਅਤੇ ਨਾ ਹੀ ਕਿਸੇ ਨੂੰ ਟਰਾਂਸਫਰ ਕੀਤਾ ਜਾ ਸਕਦਾ ਹੈ। ਇਨ੍ਹਾਂ ਨਜਾਇਜ਼ ਸ਼ਰਾਬ ਦੇ ਠੇਕੇ ਦੀਆਂ ਦੁਕਾਨਾਂ ਅਤੇ ਅਹਾਤੇ ਨੂੰ ਲੀਜ਼/ਰੈਂਟ ਉਪਰ ਦਿੱਤੇ ਜਾਣ ਕਾਰਨ ਵਣ ਸੁਰਖਿਆ ਐਕਟ 1980 ਅਤੇ ਸੁਪਰੀਮ ਕੋਰਟ ਦੇ ਫੈਸਲੇ ਮਿਤੀ 12.12.1996 ਦੀ ਉਲੰਘਣਾ ਕੀਤੀ ਗਈ ਹੈ। ਇਸ ਲਈ ਕਿਰਪਾ ਕਰਕੇ ਸਰਹਿੰਦ ਨਹਿਰ ਆਰ.ਡੀ. 105 ਤੋਂ 106 ਖੱਬਾ ਪਾਸਾ ਸ਼ਰਾਬ ਦਾ ਠੇਕਾ ਅਤੇ ਆਰ.ਡੀ. 130-131 ਖੱਬਾ ਪਾਸਾ ਦੀ ਖਾਲੀ ਵਣ ਰਕਬਿਆਂ ਦੀ ਨਿਲਾਮੀ ਰੱਦ ਕਰਨ ਦੀ ਖੋਚਲ ਕੀਤੀ ਜਾਵੇ।

ਵਣ ਮੰਡਲ ਅਫਸਰ
ਲੁਧਿਆਣਾ

ਪਿੱਠ ਅੰਕਣ ਨੰ

ਮਿਤੀ

ਇਸ ਦੀ ਨਕਲ ਵਣ ਰੱਜ ਅਫਸਰ ਸਮਰਾਲਾ ਨੂੰ ਇਸ ਦਫਤਰ ਦੇ ਪਿੱਠ ਅੰਕਣ ਨੰ: 9335 ਮਿਤੀ 20.11.2025 ਦੇ ਹਵਾਲੇ ਵਿੱਚ ਭੇਜ ਕੇ ਲਿਖਿਆ ਜਾਂਦਾ ਹੈ ਕਿ ਆਪ ਨਿੱਜੀ ਤੌਰ ਤੇ Executive Engineer Ropar Canal & Ground Water Division WRD Punjab Ropar ਦੇ ਦਫਤਰ ਨਾਲ ਤਾਲਮੇਲ ਕਰਕੇ ਲੋੜੀਂਦੀ ਕਾਰਵਾਈ ਆਰੰਭ ਕਰਵਾਈ ਜਾਵੇ ਅਤੇ ਹੋਈ ਕਾਰਵਾਈ ਦੀ ਰਿਪੋਰਟ ਮੰਡਲ ਦਫਤਰ ਭੇਜੀ ਜਾਵੇ।

True copy Attached
[Signature]

ਵਣ ਮੰਡਲ ਅਫਸਰ
ਲੁਧਿਆਣਾ।

Executive Engineer

Ropar Canal & Ground Water Division

WRD Punjab, Ropar

Annexure 1

Punjab Government
Forest & Wildlife Protection Department, Punjab
Office of the Forest Division Officer, Ludhiana
Ferozepur Road, Ludhiana.
Phone No. 0161-2550089 E-Mail ID ludhianadfo@gmail.com

To

Executive Engineer
Ropar Canal & Ground Water Division
WRD Punjab Ropar.

No. 10150

dated 8/12/2025

Subject **Regarding the lease of illegal liquor contract on the left side of Sirhind Canal from RD 105 to 106.**

Reference **letter of this office No. 9334 dated 20.11.2025.**

In connection with the above subject, it was written to you through the letter under reference that the Forest Ranger Officer Samrala has reported through his letter No. 465-S dated 18.11.2025 that an illegal liquor shop and premises are running on the left side of RD 105 to 106 of Sirhind Canal, which has been illegally constructed by the liquor contractor. A court case is going on in the court of the Honorable Civil Court Samrala to get rid of the illegal possession of this shop. The date of appearance of which has been fixed on 20.12.2025, but these illegally running contracts have been auctioned by you on lease/rate. It is also stated here that the land from 105 to 130 left side of Sirhind Canal RD has been leased by you in the name of shops. There are no shops of the Canal Department at that place.

True Copy Translate

Notification of roads, canals and railway lines was made by the Punjab Government through the notification dated 03.05.1958 (copy attached). As per the Forest Conservation Act 1980 and the Supreme Court judgment dated 12.12.1996, no forest area can be used for non-forest purposes nor can it be transferred to anyone without the full approval of the Government of India. Due to the lease/rent of these illegal liquor shops and premises, the Forest Conservation Act 1980 and the Supreme Court judgment dated 12.12.1996 have been violated. Therefore, it is requested to cancel the auction of the Shops on Sirhind Canal RD 105 to 106 left side liquor contract and RD 130-131 left side vacant forest areas.

-sd-

Forest Division Officer
Ludhiana.

Endst No.

Date

A copy of this is sent to the Forest Range Officer Samrala with the reference of this office's letter No. 9335 dated 20.11.2025 and it is written that you personally coordinate with the office of the Executive Engineer Ropar Canal & Ground Water Division WRD Punjab Ropar and initiate the necessary action and send the report of the action taken to the Divisional Office.

-sd-

Forest Division Officer
Ludhiana.

*True copy Translated
Attested*

gln

**Executive Engineer
Ropar Canal & Ground Water Division
WRD Punjab, Ropar**

ਜਲ ਸਰੋਤ ਵਿਭਾਗ ਪੰਜਾਬ।

ਦਫਤਰ ਕਾਰਜਕਾਰੀ ਇੰਜੀਨੀਅਰ ਰੋਪੜ ਨਹਿਰ ਅਤੇ ਗਰਾਊਂਡ ਵਾਟਰ ਮੰਡਲ, ਰੋਪੜ
Office of Executive Engineer Ropar Canal and Ground Water Division Ropar
ਫੋਨ ਨੰਬਰ 01881-222210 ਈ-ਮੇਲ ਆਈ. ਡੀ. - xen.roparcanal@gmail.com

ਨੰਬਰ 11116-17

ਮਿਤੀ 10/12/25

ਵੱਲ:

ਸ੍ਰੀ ਜਗਤਾਰ ਸਿੰਘ ਪੁੱਤਰ ਸ੍ਰੀ ਰਾਮਜੀ ਦਾਸ,

ਮਕਾਨ ਨੰਬਰ 710, ਪ੍ਰੇਮ ਸਟਰੀਟ,

ਗੁਰੂ ਹਰਕ੍ਰਿਸ਼ਨ ਨਗਰ, ਵਾਰਡ ਨੰ: 21,

ਖੰਨਾ, ਲੁਧਿਆਣਾ 141401

ਫੋਨ ਨੰ: 94636-93630

ਵਿਸਾ: ਸਰਹਿੰਦ ਨਹਿਰ ਦੀ ਬੁਰਜੀ 105000/ਖੱਬਾ ਪਾਸਾ ਪਿੰਡ ਪਵਾਤ ਵਿੱਚ ਲੀਜ਼ ਤੇ ਦਿੱਤੀ ਗਈ
ਦੁਕਾਨ ਦਾ ਲੀਜ਼ ਐਗਰੀਮੈਂਟ ਰੱਦ ਕਰਨ ਸੰਬੰਧੀ।

ਉਪਰੋਕਤ ਵਿਸੇ ਸੰਬੰਧੀ ਆਪਜੀ ਨੂੰ ਲਿਖਿਆ ਜਾਂਦਾ ਹੈ ਕਿ ਸਰਹਿੰਦ ਨਹਿਰ ਦੀ ਬੁਰਜੀ
105000/ਖੱਬਾ ਪਾਸਾ ਪਿੰਡ ਪਵਾਤ ਵਿਖੇ ਆਪ ਨੂੰ ਜਲ ਸਰੋਤ ਵਿਭਾਗ ਦੀ ਜਮੀਨ ਦੇ ਕਾਰੋਬਾਰ ਕਰਨ ਲਈ ਆਪ
ਵੱਲੋਂ ਦਿੱਤੀ ਗਈ ਸਭ ਤੋਂ ਵੱਧ ਬੋਲੀ ਅਨੁਸਾਰ ਦੁਕਾਨ ਲੀਜ਼ ਤੇ ਦਿੱਤੀ ਗਈ ਸੀ। ਵਣ ਮੰਡਲ ਅਫਸਰ, ਲੁਧਿਆਣਾ ਵੱਲੋਂ
ਇਸ ਦਫਤਰ ਨੂੰ ਸੂਚਿਤ ਕੀਤਾ ਹੈ ਕਿ ਇਹ ਜਮੀਨ Protected Forest land ਅਧੀਨ ਆਉਂਦੀ ਹੈ। ਅਤੇ ਇਸ ਜਮੀਨ
ਤੇ ਸੁਰਖਿਆ ਐਕਟ 1980 ਲਾਗੂ ਹੁੰਦਾ ਹੈ। ਇਸ ਲਈ ਸਰਕਾਰ ਦੀਆਂ ਹਦਾਇਤਾਂ ਦੀ ਪਾਲਣਾ ਕਰਦੇ ਹੋਏ ਆਪ ਨੂੰ
ਲਿਖਿਆ ਜਾਂਦਾ ਹੈ ਕਿ ਇਸ ਲਈ ਨਿਲਾਮੀ ਦੀ ਸਰਤ ਨੰਬਰ 08 ਅਨੁਸਾਰ ਆਪ ਨੂੰ ਲੀਜ਼ ਤੇ ਦਿੱਤੀ ਹੋਈ ਦੁਕਾਨ ਦਾ
ਲੀਜ਼ ਐਗਰੀਮੈਂਟ ਰੱਦ ਕੀਤਾ ਜਾਂਦਾ ਹੈ ਅਤੇ ਆਪ ਨੂੰ ਲਿਖਿਆ ਜਾਂਦਾ ਹੈ ਕਿ 15 ਦਿਨਾਂ ਦੇ ਅੰਦਰ ਅੰਦਰ ਉਕਤ
ਜਮੀਨ ਖਾਲੀ ਕੀਤੀ ਜਾਵੇ।

776/2-R

10/12/2025

ਕਾਪੀ: ✓

ਉਪ ਮੰਡਲ ਅਫਸਰ, ਹੈੱਡ ਵਰਕਸ ਉਪ ਮੰਡਲ, ਰੂਪਨਗਰ, ਨੂੰ ਸੂਚਨਾਂ ਅਤੇ ਅਗਲੇਰੀ ਯੋਗ ਕਾਰਵਾਈ

ਹਿੱਤ।

J. E. Chaudhary
do needful.

ਉਪ ਮੰਡਲ ਅਫਸਰ
ਹੈੱਡ ਵਰਕਸ ਉਪ ਮੰਡਲ
ਨਗਰ

ਕੋਡ 3733/p

True copy
ph

ਮਿਤੀ

11-12-2025

Executive Engineer
Ropar Canal & Ground Water Division
WRD Punjab, Ropar

Annexure-2

Water Resources Department Punjab.
Office of Executive Engineer Ropar Canal and Ground Water Division, Ropar
Ph No.01881-222210 email-- xen.roparcanal@gmail.com

No 11116-17

Date 10/12/2025

To

Shri Jagtar Singh son of Shri Ramji Das,
House No. 710, Prem Street,
Guru Harkrishan Nagar, Ward No. 21,
Khanna, Ludhiana 141401
Phone No. 94636-93630

**Regarding: Cancellation of lease agreement of shop given on lease at
Sirhind Canal Burji 105000/left side in village Pawat.**

In reference to above cited subject, it is intimated to you that a shop was leased to you on the highest bid given by you for the business purpose on the land of the Water Resources Department at Burji 105000/left side of the Sirhind Canal in village Pawat. The Forest Divisional Officer, Ludhiana has informed this office that this land comes under Forest conservation act and the Protection Act 1980 is applicable on this land. Therefore, in compliance to the instructions of the Forest Department, it is intimated to you that the lease agreement of the shop leased to you is hereby cancelled as per condition number

08 of the auction notice. Further you are hereby directed to vacate the said land within 15 days.

--sd--

Executive Engineer
Ropar Canal & Ground water Division
Water Resources Department, Ropar

Copy: Sub Divisional Officer, Head Works Sub Division, Rupnagar, for information and further appropriate action.

*True copy Translated
Attested
g/h*

Executive Engineer
Ropar Canal & Ground Water Division
WRD Punjab, Ropar

ਪੰਜਾਬ ਸਰਕਾਰ

ਵਣ ਅਤੇ ਜੰਗਲੀ ਜੀਵ ਸੁਰੱਖਿਆ ਵਿਭਾਗ, ਪੰਜਾਬ

ਦਫਤਰ : ਵਣ ਮੰਡਲ ਅਫਸਰ, ਰੂਪਨਗਰ

E-Mail id: dforupar@gmail.com

ਫੋਨ ਨੰਬਰ: 01881-222231

ਸੇਵਾ ਵਿਖੇ,

ਕਾਰਜਕਾਰੀ ਇੰਜੀਨੀਅਰ,

ਰੋਪੜ ਨਹਿਰ ਅਤੇ ਗਰਾਊਂਡ ਵਾਟਰ ਮੰਡਲ,

ਜਲ ਸਰੋਤ ਵਿਭਾਗ, ਪੰਜਾਬ, ਰੋਪੜ।

ਨੰਬਰ: 2435

ਮਿਤੀ: 26/6/2026

ਵਿਸ਼ਾ :- ਸਰਹਿੰਦ ਨਹਿਰ ਦੇ ਨਾਲ-ਨਾਲ ਪੈਂਦੀ ਜਲ ਸਰੋਤ ਵਿਭਾਗ ਦੀ ਜਮੀਨ ਤੋਂ ਦੁਕਾਨਾਂ ਲੀਜ਼ ਤੇ ਦੇਣ ਸਬੰਧੀ।

ਹਵਾਲਾ :- ਆਪ ਦੇ ਦਫਤਰ ਦਾ ਪੱਤਰ ਨੰਬਰ: 5023-24/9-ਐਲ ਮਿਤੀ: 21/5/2026 ਅਤੇ ਪੱਤਰ ਨੰਬਰ: 6093 ਮਿਤੀ: 25/6/2026 ਦੇ ਹਵਾਲੇ ਵਿੱਚ।

ਉਪਰੋਕਤ ਵਿਸ਼ੇ ਤੇ ਹਵਾਲੇ ਅਧੀਨ ਪੱਤਰ ਦੇ ਸਬੰਧ ਵਿੱਚ ਆਪ ਨੂੰ ਲਿਖਿਆ ਜਾਂਦਾ ਹੈ ਕਿ ਉਕਤ ਹਵਾਲੇ ਅਧੀਨ ਪੱਤਰ ਵਿੱਚ ਦਰਸਾਈਆਂ ਸਾਈਟਾਂ ਸਬੰਧੀ ਵਣ ਰੇਜ ਅਫਸਰ, ਰੂਪਨਗਰ ਵਲੋਂ ਪੱਤਰ ਨੰਬਰ: 263 ਮਿਤੀ: 26/6/2026 ਅਤੇ ਵਣ ਰੇਜ ਅਫਸਰ, ਸ੍ਰੀ ਚਮਕੌਰ ਸਾਹਿਬ ਵਲੋਂ ਮੌਕਾ ਚੈਕ ਕਰਨ ਉਪਰੰਤ ਇਸ ਦਫਤਰ ਨੂੰ ਕੀਤੀ ਗਈ ਰਿਪੋਰਟ ਅਨੁਸਾਰ ਆਪ ਨੂੰ ਹੇਠ ਲਿਖੇ ਅਨੁਸਾਰ ਸੂਚਿਤ ਕੀਤਾ ਜਾਂਦਾ ਹੈ :-

ਲੜੀ ਨੰ:	ਸਾਈਟ ਦਾ ਵੇਰਵਾ	ਵਿਸ਼ੇਸ਼ ਕਥਨ
1	ਨੇੜੇ ਨਵਾ ਬੱਸ ਅੱਡਾ, ਨਹਿਰੂ ਸਟੇਡੀਅਮ, ਰੋਪੜ	ਇਸ ਸਾਈਟ ਦੇ ਸਬੰਧ ਵਿੱਚ ਵਣ ਰੇਜ ਅਫਸਰ, ਰੂਪਨਗਰ ਵਲੋਂ ਕੀਤੀ ਰਿਪੋਰਟ ਅਨੁਸਾਰ ਉਕਤ ਸਾਈਟ ਦਾ ਰਕਬਾ ਵਣ ਵਿਭਾਗ ਦੇ ਕੰਟਰੋਲ ਅਧੀਨ ਨਹੀਂ ਹੈ, ਪ੍ਰੰਤੂ ਇਸ ਸਾਈਟ ਨੂੰ ਅਪਰੇਰ ਰੇਡ ਚੰਡੀਗੜ੍ਹ -ਜਲੰਧਰ ਰੇਡ ਨੇੜੇ ਬੱਸ ਅੱਡਾ, ਰੂਪਨਗਰ ਤੋਂ ਲਈ ਜਾਣੀ ਹੈ, ਜਿਸ ਦਾ ਰੇਡ ਸਟ੍ਰੀਪ ਰਕਬਾ ਵਣ ਵਿਭਾਗ ਦੇ ਕੰਟਰੋਲ ਅਧੀਨ ਹੈ। ਇਸ ਲਈ ਇਸ ਰੇਡ ਸਟ੍ਰੀਪ ਵਣ ਰਕਬੇ ਦੀ ਵਰਤੋਂ ਕਰਨ ਤੋਂ ਪਹਿਲਾਂ ਐਫ.ਸੀ.ਏ. 1980 ਤਹਿਤ https://parivesh.nic.in/ ਪੋਰਟਲ ਤੇ ਆਨ ਲਾਈਨ ਕੇਸ ਅਪਲਾਈ ਕਰਕੇ ਅਗ਼ਤੀ ਪ੍ਰਵਾਨਗੀ ਲੈਣਾ ਲਾਜ਼ਮੀ ਹੋਵੇਗਾ। ਬਿਨਾਂ ਪ੍ਰਵਾਨਗੀ ਤੋਂ ਰੇਡ ਸਟ੍ਰੀਪ ਵਣ ਰਕਬੇ ਵਿੱਚ ਕਿਸੇ ਕਿਸਮ ਦੀ ਕੋਈ ਉਲੰਘਣਾ ਨਾ ਕੀਤੀ ਜਾਵੇ।
2	ਸਰਹਿੰਦ ਨਹਿਰ ਦੀ ਬੁਰਜੀ 22000/ਖੱਬਾ ਪਾਸਾ, ਪਿੰਡ ਬੰਦੇ ਮਾਹਲਾ	ਇਸ ਦੁਕਾਨ/ਠੇਕੇ ਦਾ ਰਕਬਾ ਸਰਹਿੰਦ ਨਹਿਰ ਦੀ ਬੁਰਜੀ 22000/ਖੱਬਾ ਪਾਸਾ, ਪਿੰਡ ਬੰਦੇ ਮਾਹਲਾ ਵਿਖੇ ਪੈਂਦਾ ਹੈ। ਇਹ ਰਕਬਾ ਪੰਜਾਬ ਸਰਕਾਰ ਦੇ ਨੇਟੀਫਿਕੇਸ਼ਨ ਨੰਬਰ: 1122-F1-58/1195 ਮਿਤੀ: 3.5.1958 ਅਨੁਸਾਰ ਵਣ ਵਿਭਾਗ ਦੀ ਪ੍ਰੋਟੈਕਟਡ ਵਣ ਸਟ੍ਰੀਪ ਹੈ, ਇਸ ਰਕਬੇ ਨੂੰ ਦੁਕਾਨ/ਠੇਕੇ ਲਈ ਲੀਜ਼ ਤੇ ਨਹੀਂ ਦਿੱਤਾ ਜਾ ਸਕਦਾ ਹੈ। ਇਸ ਲਈ ਇਸ ਵਣ ਸਟ੍ਰੀਪ ਦੇ ਰਕਬੇ ਵਿੱਚ ਬਣੇ ਸਰਾਬ ਦੇ ਠੇਕੇ/ਦੁਕਾਨ ਨੂੰ ਜਲਦ ਤੋਂ ਜਲਦ ਚੁਕਵਾਕੇ ਇਸ ਦਫਤਰ ਨੂੰ ਸੂਚਿਤ ਕੀਤਾ ਜਾਵੇ ਨਹੀਂ ਤਾਂ ਇਸ ਨੂੰ ਵਣ ਕਾਨੂੰਨਾਂ ਦੀ ਉਲੰਘਣਾ ਮੰਨਦੇ ਹੋਏ ਆਪ ਦੇ ਵਿਭਾਗ ਦੇ ਵਿਰੁੱਧ ਵਣ ਕਾਨੂੰਨਾਂ ਤਹਿਤ ਬਣਦੀ ਕਾਰਵਾਈ ਕੀਤੀ ਜਾਵੇਗੀ।
3	ਸਰਹਿੰਦ ਨਹਿਰ ਦੀ ਬੁਰਜੀ 35000 ਖੱਬਾ ਪਾਸਾ, ਪਿੰਡ ਕਮਾਲਪੁਰ	ਇਸ ਦੁਕਾਨ/ਠੇਕੇ ਦਾ ਰਕਬਾ ਸਰਹਿੰਦ ਨਹਿਰ ਦੀ ਬੁਰਜੀ 35000 ਖੱਬਾ ਪਾਸਾ, ਪਿੰਡ ਕਮਾਲਪੁਰ ਵਿਖੇ ਪੈਂਦਾ ਹੈ। ਇਹ ਰਕਬਾ ਪੰਜਾਬ ਸਰਕਾਰ ਦੇ ਨੇਟੀਫਿਕੇਸ਼ਨ ਨੰਬਰ: 1122-F1-58/1195 ਮਿਤੀ: 3.5.1958 ਅਨੁਸਾਰ ਵਣ ਵਿਭਾਗ ਦੀ ਪ੍ਰੋਟੈਕਟਡ ਵਣ ਸਟ੍ਰੀਪ ਹੈ, ਇਸ ਰਕਬੇ ਨੂੰ ਦੁਕਾਨ/ਠੇਕੇ ਲਈ ਲੀਜ਼ ਤੇ ਨਹੀਂ ਦਿੱਤਾ ਜਾ ਸਕਦਾ ਹੈ। ਇਸ ਲਈ ਇਸ ਵਣ ਸਟ੍ਰੀਪ ਦੇ ਰਕਬੇ ਵਿੱਚ ਬਣੇ ਸਰਾਬ ਦੇ ਠੇਕੇ/ਦੁਕਾਨ ਨੂੰ ਜਲਦ ਤੋਂ ਜਲਦ ਚੁਕਵਾਕੇ ਇਸ ਦਫਤਰ ਨੂੰ ਸੂਚਿਤ ਕੀਤਾ ਜਾਵੇ ਨਹੀਂ ਤਾਂ ਇਸ ਨੂੰ ਵਣ ਕਾਨੂੰਨਾਂ ਦੀ ਉਲੰਘਣਾ ਮੰਨਦੇ ਹੋਏ ਆਪ ਦੇ ਵਿਭਾਗ ਦੇ ਵਿਰੁੱਧ ਵਣ ਕਾਨੂੰਨਾਂ ਤਹਿਤ ਬਣਦੀ ਕਾਰਵਾਈ ਕੀਤੀ ਜਾਵੇਗੀ।

ਸਰਹਿੰਦ ਨਹਿਰ ਦੀ ਬੁਰਜੀ 75000 ਖੱਬਾ ਪਾਸਾ, ਬੱਸੀ ਗੁਜਰਾ	ਇਸ ਦੁਕਾਨ ਦਾ ਰਕਬਾ ਸਰਹਿੰਦ ਨਹਿਰ ਦੀ ਬੁਰਜੀ 75000 ਖੱਬਾ ਪਾਸਾ, ਬੱਸੀ ਗੁਜਰਾ ਵਿਖੇ ਪੈਂਦਾ ਹੈ। ਇਹ ਰਕਬਾ ਪੰਜਾਬ ਸਰਕਾਰ ਦੇ ਨੈਟੀਫਿਕੇਸ਼ਨ ਨੰਬਰ: 1122-Ft-58/1195 ਮਿਤੀ: 3.5.1958 ਅਨੁਸਾਰ ਵਣ ਵਿਭਾਗ ਦੀ ਪ੍ਰੋਟੈਕਟਡ ਵਣ ਸਟ੍ਰੀਪ ਹੈ, ਇਸ ਰਕਬੇ ਨੂੰ ਦੁਕਾਨ/ਠੇਕੇ ਲਈ ਲੀਜ ਤੇ ਨਹੀਂ ਦਿੱਤਾ ਜਾ ਸਕਦਾ ਹੈ। ਇਸ ਲਈ ਇਸ ਵਣ ਸਟ੍ਰੀਪ ਦੇ ਰਕਬੇ ਵਿੱਚ ਬਣੇ ਸਰਾਬ ਦੇ ਠੇਕੇ/ਦੁਕਾਨ ਨੂੰ ਜਲਦ ਤੋਂ ਜਲਦ ਚੁਕਵਾਕੇ ਇਸ ਦਫਤਰ ਨੂੰ ਸੂਚਿਤ ਕੀਤਾ ਜਾਵੇ ਨਹੀਂ ਤਾਂ ਇਸ ਨੂੰ ਵਣ ਕਾਨੂੰਨਾਂ ਦੀ ਉਲੰਘਣਾ ਮੰਨਦੇ ਹੋਏ ਆਪ ਦੇ ਵਿਭਾਗ ਦੇ ਵਿਰੁੱਧ ਵਣ ਕਾਨੂੰਨਾਂ ਤਹਿਤ ਬਣਦੀ ਕਾਰਵਾਈ ਕੀਤੀ ਜਾਵੇਗੀ।
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ਆਪ ਨੂੰ ਇਹ ਵੀ ਲਿਖਿਆ ਜਾਂਦਾ ਹੈ ਕਿ ਪੰਜਾਬ ਸਰਕਾਰ ਦੇ ਨੈਟੀਫਿਕੇਸ਼ਨ ਨੰਬਰ: 1122-Ft-58/1195 ਮਿਤੀ: 3.5.1958 ਅਨੁਸਾਰ ਘੋਸ਼ਿਤ ਪ੍ਰੋਟੈਕਟਡ ਵਣ ਸਟ੍ਰੀਪਾਂ ਦੇ ਰਕਬਿਆਂ ਨੂੰ ਵਣ ਵਿਭਾਗ ਦੀ ਅਗੇਤੀ ਪ੍ਰਵਾਨਗੀ ਤੋਂ ਬਿਨਾਂ ਲੀਜ ਤੇ ਨਾ ਦਿੱਤਾ ਜਾਵੇ।

ਵਣ ਮੰਡਲ ਅਫਸਰ,
ਰੂਪਨਗਰ।

ਪਿੱਠ ਅੰਕਣ ਨੰਬਰ:

ਮਿਤੀ:

ਉਪਰੋਕਤ ਦੀ ਇੱਕ ਨਕਲ ਹੇਠ ਲਿਖਿਆ ਨੂੰ ਸੂਚਨਾ ਅਤੇ ਤੁਰੰਤ ਲੋੜੀਂਦੀ ਕਾਰਵਾਈ ਹਿੱਤ ਭੇਜੀ ਜਾਂਦੀ ਹੈ:-

- 1) ਵਣ ਰੇਜ ਅਫਸਰ, ਰੂਪਨਗਰ ਨੂੰ ਉਹਨਾਂ ਦੇ ਪੱਤਰ ਨੰਬਰ: 263 ਮਿਤੀ: 26/6/2026 ਦੇ ਹਵਾਲੇ ਵਿੱਚ ਭੇਜ ਕੇ ਲਿਖਿਆ ਜਾਂਦਾ ਹੈ ਕਿ ਚੰਡੀਗੜ੍ਹ -ਜਲੰਧਰ ਰੋਡ ਨੇੜੇ ਬੱਸ ਅੱਡਾ, ਰੂਪਨਗਰ ਦੀ ਰੋਡ ਸਟ੍ਰੀਪ ਤੇ ਵਣ ਕਾਨੂੰਨਾਂ ਦੀ ਕਿਸੇ ਕਿਸਮ ਦੀ ਕੋਈ ਉਲੰਘਣਾ ਨਾ ਹੋਣ ਦਿੱਤੀ ਜਾਵੇ।
- 2) ਵਣ ਰੇਜ ਅਫਸਰ, ਸ੍ਰੀ ਚਮਕੌਰ ਸਾਹਿਬ ਨੂੰ ਉਹਨਾਂ ਦੇ ਪੱਤਰ ਨੰਬਰ: 181 ਮਿਤੀ: 25/06/2026 ਦੇ ਹਵਾਲੇ ਵਿੱਚ ਭੇਜ ਕੇ ਹਦਾਇਤ ਕੀਤੀ ਜਾਂਦੀ ਹੈ ਕਿ ਸਬੰਧਿਤ ਵਿਭਾਗ ਨਾਲ ਤੁਰੰਤ ਤਾਲਮੇਲ ਕਰਕੇ ਵਣ ਸਟ੍ਰੀਪ ਦੇ ਰਕਬਿਆਂ ਵਿੱਚ ਬਣੇ ਸਰਾਬ ਦੇ ਠੇਕੇ/ਦੁਕਾਨਾਂ ਨੂੰ ਤੁਰੰਤ ਹਟਾਇਆ ਜਾਵੇ ਅਤੇ ਕੀਤੀ ਗਈ ਕਾਰਵਾਈ ਤੋਂ ਇਸ ਦਫਤਰ ਨੂੰ ਇੱਕ ਹਫਤੇ ਦੇ ਅੰਦਰ-ਅੰਦਰ ਸੂਚਿਤ ਕੀਤਾ ਜਾਵੇ। ਜੇਕਰ ਆਪ ਦੇ ਦਫਤਰ ਵਲੋਂ ਇਹਨਾਂ ਦੁਕਾਨਾਂ/ਠੇਕੇ ਨੂੰ ਹਟਾਉਣ ਇਸ ਸਬੰਧੀ ਕੋਈ ਠੋਸ ਕਾਰਵਾਈ ਨਹੀਂ ਕੀਤੀ ਜਾਂਦੀ ਹੈ ਤਾਂ ਇਹਨਾਂ ਉਲੰਘਣਾਵਾਂ ਲਈ ਸਬੰਧਤ ਫੀਲਡ ਸਟਾਫ ਜ਼ਿੰਮੇਵਾਰ ਹੋਵੇਗਾ।

ਵਣ ਮੰਡਲ ਅਫਸਰ,
ਰੂਪਨਗਰ।

True copy Attested
gln

Executive Engineer
Ropar Canal & Ground Water Division
WRD Punjab, Ropar

Annexure-3

Government of Punjab
Department of Forests and Wildlife Preservation, Punjab
Office of the Divisional Forest Officer, Rupnagar
E-mail ID: dforupar@gmail.com
Phone Number: 01881-222231

To,

Executive Engineer,
 Ropar Canal and Groundwater Division,
 Department of Water Resources, Punjab, Ropar.

No. 2435

Dated: 26/06/2026

Subject: Regarding the provision of shops from the land of the Water Resources Department lying along the Sirhind Canal.

Reference: With reference to your office letters No. 5023-24/9-L dated 21.05.2026 and No. 6093 dated 25/06/2026.

In connection with the above subject and the letter under reference, it is written to you that as per the report made to this office after checking the sites mentioned in the above letter under reference vide letter No. 263 dated 26/06/2026 of the Forest Range Officer, Rupnagar and the Forest Range Officer, Shri Chamkaur Sahib, you are informed as follows:

SR No	Site Description	Special Statement
1	Near New Bus Stand, Nehru Stadium, Ropar	According to the report made by the Forest Range Officer, Rupnagar regarding this site, the area of the said site is not under the control of the Forest Department, but this site is to be taken from the approach

		road Chandigarh-Jalandhar Road near Bus Stand, Rupnagar, whose road strip area is under the control of the Forest Department. Therefore, before using this road strip forest area, it will be mandatory to take prior approval by applying online case on https://parivesh.nic.in/ portal under FCA 1980. No violation of any kind should be done in the road strip forest area without approval.
2	Sirhind Canal Burji 22000/left side, Village Bande Mahla	The area of this shop/tenant falls at Sirhind Canal Burji 22000/left side, Village Bande Mahla. This area is a protected forest strip of the Forest Department as per the Punjab Government Notification No. 1122-ft58/1195 dated 3.5.1958, this area cannot be leased for shop/tenant. Therefore, the liquor tenants/shops built in the area of this forest strip should be removed as soon as possible and informed to this office, otherwise it will be considered a violation of the forest laws and appropriate action will be taken against the department under the forest laws.
3	Sirhind Canal Burj 35000 left side, Kamalpur village	The area of this shop/tenancy is located at Burji 35000/left side of Sirhind Canal,

		Village Kamalpur. This area is a protected forest strip of the Forest Department as per the notification number 1122-ft-58/1195 dated 3.5.1958 of the Punjab Government, this area cannot be given on lease for shop/tenancy. Therefore, the liquor shops/vendors built in this forest strip area should be removed as soon as possible and informed to this office, otherwise, it will be considered a violation of forest laws and appropriate action will be taken against your department under the forest laws
4	Sirhind Canal Burji 75000 left side, Bassi Gujra	The area of this shop/vendor is located at Burji 75000/left side of Sirhind Canal, Bassi Gujra. This area is a protected forest strip of the Forest Department as per the notification number 1122-ft-58/1195 dated 3.5.1958 of the Punjab Government, this area cannot be given on lease for shop/vendor. Therefore, the liquor vends/vendors built in the area of this forest strip should be removed as soon as possible and informed to this office, otherwise it will be considered a violation of the forest laws and

	appropriate action will be taken against the department under the forest laws.
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You are also advised that the areas of protected forest strips declared as per Punjab Government Notification No. 1122-ft-58/1195 dated 3.5.1958 should not be leased out without prior approval of the Forest Department.

-sd-

Divisional Forest Officer,
Rupnagar

Endst No

Date

A copy of the above is sent to the following for information and immediate necessary action:

- 1) It is written to the Forest Ranger Officer, Rupnagar with reference to his letter No. 263 dated 26/06/2026 that no violation of forest laws should be allowed on the road strip of Rupnagar, near Bus Stand, ChandigarhJalandhar Road.
- 2) Forest Range Officer Shri Chamkaur Sahib is directed to immediately remove the liquor shops/vendors built in the forest strip areas by immediately coordinating with the concerned department and inform this office about the action taken within a week. If no concrete action is taken by your office to remove these shops/vendors, then the concerned field staff will be responsible for these violations.

-sd-

Divisional Forest Officer,
Rupnagar

*True copy Translated
Attested
a/h*

Executive Engineer
Ropar Canal & Ground Water Division
WRD Punjab, Ropar

ਜਲ ਸਰੋਤ ਵਿਭਾਗ ਪੰਜਾਬ।

ਦਫਤਰ ਕਾਰਜਕਾਰੀ ਇੰਜੀਨੀਅਰ ਰੋਪੜ ਨਹਿਰ ਅਤੇ ਗਰਾਊਂਡ ਵਾਟਰ ਮੰਡਲ, ਰੋਪੜ
Office of Executive Engineer Ropar Canal and Ground Water Division Ropar
ਫੋਨ ਨੰਬਰ 01881-222210 ਈ-ਮੇਲ ਆਈ. ਡੀ.: xen.roparcanal@gmail.com

ਨੰਬਰ 6630-31

ਮਿਤੀ 10-07-26

ਵੱਲ:

ਸ੍ਰੀ ਵਿਪਨ ਸ਼ਰਮਾ ਪੁੱਤਰ ਸ੍ਰੀ ਮੂਲਰਾਜ ਸ਼ਰਮਾ,

ਮਕਾਨ ਨੰਬਰ 26, ਗੋਲਡਨ ਸਿਟੀ,

ਰੂਪਨਗਰ,

ਫੋਨ ਨੰ: 8988053980

ਵਿਸਾ:

ਸਰਹਿੰਦ ਨਹਿਰ ਦੀ ਬੁਰਜੀ 22000/ਖੱਬਾ ਪਾਸਾ ਪਿੰਡ ਬੰਦੇ ਮਾਹਲਾਂ ਵਿੱਚ ਲੀਜ਼ ਤੇ ਦਿੱਤੀ ਗਈ ਦੁਕਾਨ ਦਾ ਲੀਜ਼ ਐਗਰੀਮੈਂਟ ਰੱਦ ਕਰਨ ਸਬੰਧੀ।

ਹਵਾਲਾ:

ਇਸ ਦਫਤਰ ਦੇ ਪੱਤਰ ਨੰ: 45-46/9-ਐਲ ਮਿਤੀ 26/06/2026।

ਉਪਰੋਕਤ ਵਿਸ਼ੇ ਅਤੇ ਹਵਾਲੇ ਅਧੀਨ ਜਾਰੀ ਕੀਤੀਆਂ ਹਦਾਇਤਾਂ ਦੀ ਪਾਲਣਾ ਵਿੱਚ ਆਪ ਨੂੰ ਲਿਖਿਆ ਜਾਂਦਾ ਹੈ ਕਿ ਸਰਹਿੰਦ ਨਹਿਰ ਦੀ ਬੁਰਜੀ ਨੰਬਰ 22000/ਖੱਬਾ ਪਾਸਾ, ਪਿੰਡ ਬੰਦੇ ਮਾਹਲਾਂ ਵਿਖੇ ਜਲ ਸਰੋਤ ਵਿਭਾਗ ਦੀ ਮਲਕੀਅਤ ਵਾਲੀ ਜ਼ਮੀਨ ਉੱਤੇ ਕਾਰੋਬਾਰ ਕਰਨ ਲਈ ਆਪ ਵੱਲੋਂ ਦਿੱਤੀ ਗਈ ਸਭ ਤੋਂ ਵੱਧ ਬੋਲੀ ਦੇ ਆਧਾਰ 'ਤੇ ਇੱਕ ਦੁਕਾਨ ਲੀਜ਼ 'ਤੇ ਅਲਾਟ ਕੀਤੀ ਗਈ ਸੀ। ਪ੍ਰੰਤੂ, ਵਣ ਮੰਡਲ ਅਫਸਰ, ਰੂਪਨਗਰ ਵੱਲੋਂ ਇਸ ਦਫਤਰ ਨੂੰ ਸੂਚਿਤ ਕੀਤਾ ਗਿਆ ਹੈ ਕਿ ਉਕਤ ਜ਼ਮੀਨ Protected Forest Land ਦੇ ਅਧੀਨ ਆਉਂਦੀ ਹੈ। ਇਸ ਲਈ ਪੰਜਾਬ ਸਰਕਾਰ ਦੇ ਨੋਟੀਫਿਕੇਸ਼ਨ ਨੰਬਰ 1122-FT-58/1195 ਮਿਤੀ 03.05.1958 ਦੀਆਂ ਹਦਾਇਤਾਂ ਦੀ ਪਾਲਣਾ ਕਰਦਿਆਂ ਅਤੇ ਨਿਲਾਮੀ ਦੀ ਸ਼ਰਤ ਨੰਬਰ 08 ਦੇ ਅਨੁਸਾਰ ਆਪ ਨਾਲ ਕੀਤਾ ਗਿਆ ਲੀਜ਼ ਐਗਰੀਮੈਂਟ ਰੱਦ ਕਰਨ ਲਈ 15 ਦਿਨਾਂ ਦਾ ਹਵਾਲਾ ਅਧੀਨ ਨੋਟਿਸ ਜਾਰੀ ਕੀਤਾ ਗਿਆ ਸੀ।

ਉਪਰੋਕਤ ਸਬੰਧੀ ਆਪ ਵੱਲੋਂ ਦੁਕਾਨ ਖਾਲੀ ਨਹੀਂ ਕੀਤੀ ਗਈ ਅਤੇ ਨਾ ਹੀ ਇਸ ਦਫਤਰ ਨੂੰ NOC ਮੁਹਈਆ ਕਰਵਾਈ ਗਈ। ਇਸ ਲਈ ਆਪ ਨਾਲ ਕੀਤਾ ਲੀਜ਼ ਐਗਰੀਮੈਂਟ ਅੱਜ ਮਿਤੀ 10/07/2026 ਨੂੰ ਰੱਦ ਕੀਤਾ ਜਾਂਦਾ ਹੈ। ਅਤੇ ਆਪ ਨੂੰ ਹਿਦਾਇਤ ਕੀਤੀ ਜਾਂਦੀ ਹੈ ਕਿ ਉਕਤ ਦੁਕਾਨ ਤੁਰੰਤ ਖਾਲੀ ਕੀਤੀ ਜਾਵੇ।



ਕਾਰਜਕਾਰੀ ਇੰਜੀਨੀਅਰ,

ਰੋਪੜ ਨਹਿਰ ਅਤੇ ਗਰਾਊਂਡ ਵਾਟਰ ਮੰਡਲ,

ਜਲ ਸਰੋਤ ਵਿਭਾਗ ਪੰਜਾਬ, ਰੋਪੜ

ਕਾਪੀ:

ਉਪ ਮੰਡਲ ਅਫਸਰ, ਹੈੱਡ ਵਰਕਸ ਉਪ ਮੰਡਲ, ਰੂਪਨਗਰ, ਨੂੰ ਸੂਚਨਾਂ ਅਤੇ ਅਗਲੇਰੀ ਯੋਗ ਕਾਰਵਾਈ ਹਿੱਤ।

True copy Attached


Executive Engineer
Ropar Canal & Ground Water Division
WRD Punjab, Ropar

Annexre-4

Water Resources Department Punjab.

Office of Executive Engineer Ropar Canal and Ground Water Division Ropar

Phone No. 01881-222210 Email Id.:- xen.roparcanal@gmail.com

No 6030-31

Date 10/07/2026

To,

Shri Vipin Sharma Sr. Shri Mulraj Sharma,
House No. 26, Golden City,
Rupnagar,
Phone No.: 8988053980

Sub; Regarding cancellation of lease agreement of shop given on
lease at Sirhind Canal Burji 22000/left side village Bande
Mahal.

Reference: Letter of this office No. 45-46/9-L dated 26/06/2026

In reference of above cited subject, it is intimated that a shop was allotted to you on the highest bid given by you for the business on the land of the Water Resources Department at village Bande Mahlan, Burji No. 22000/Left side of Sirhind Canal, However, this office has been informed by the Divisional Forest Officer, Rupnagar that the said land falls under Protected Forest Land. Therefore, in compliance with the instructions of the Punjab Government Notification No. 1122-FT-58/1195 dated 03.05.1958 and as per condition No. 08 of the auction, a notice of 15 days was issued to cancel the lease agreement entered into with you.

In view of the above, the shop has not been vacated by you nor has NOC been provided to this office. Therefore, the lease agreement

True Copy Translate

entered into with you is hereby cancelled on 10/07/2026 and you are instructed to vacate the said shop with immediate effect.

---sd---

Executive Engineer,
Ropar Canal and Ground Water
Division,
Water Resources Department Punjab,
Ropar

Copy: Sub Divisional Officer, Head Works Sub Division, Rupnagar,
for information and further appropriate action.

True copy translate

Attested

r/h

Executive Engineer
Ropar Canal & Ground Water Division
WRD Punjab, Ropar

ਜਲ ਸਰੋਤ ਵਿਭਾਗ ਪੰਜਾਬ।

ਦਫਤਰ ਕਾਰਜਕਾਰੀ ਇੰਜੀਨੀਅਰ ਰੋਪੜ ਨਹਿਰ ਅਤੇ ਗਰਾਊਂਡ ਵਾਟਰ ਮੰਡਲ, ਰੋਪੜ
Office of Executive Engineer Ropar Canal and Ground Water Division Ropar
ਫੋਨ ਨੰਬਰ 01881-222210 ਈ-ਮੇਲ ਆਈ. ਡੀ.-: xen.roparcanal@gmail.com

ਨੰਬਰ 6626-27

ਮਿਤੀ 10-07-26

ਵੱਲ:

ਸ੍ਰੀ ਹਰਦੀਪ ਸਿੰਘ ਪੁੱਤਰ ਸ੍ਰੀ ਮਲਕੀਤ ਸਿੰਘ,
ਪਿੰਡ ਅਮਰਾਲੀ,
ਰੂਪਨਗਰ,

ਵਿਸਾ: ਸਰਹਿੰਦ ਨਹਿਰ ਦੀ ਬੁਰਜੀ 35000/ਖੱਬਾ ਪਾਸਾ ਪਿੰਡ ਕਮਾਲਪੁਰ ਵਿੱਚ ਲੀਜ਼ ਤੇ ਦਿੱਤੀ ਗਈ
ਦੁਕਾਨ ਦਾ ਲੀਜ਼ ਐਗਰੀਮੈਂਟ ਰੱਦ ਕਰਨ ਸੰਬੰਧੀ।

ਹਵਾਲਾ: ਇਸ ਦਫਤਰ ਦੇ ਪੱਤਰ ਨੰ: 41-42/9-ਐਲ ਮਿਤੀ 26/06/2026।

ਉਪਰੋਕਤ ਵਿਸ਼ੇ ਅਤੇ ਹਵਾਲੇ ਅਧੀਨ ਜਾਰੀ ਕੀਤੀਆਂ ਹਦਾਇਤਾਂ ਦੀ ਪਾਲਣਾ ਵਿੱਚ ਆਪ ਨੂੰ ਲਿਖਿਆ ਜਾਂਦਾ ਹੈ ਕਿ ਸਰਹਿੰਦ ਨਹਿਰ ਦੀ ਬੁਰਜੀ 35000/ਖੱਬਾ ਪਾਸਾ ਪਿੰਡ ਕਮਾਲਪੁਰ ਵਿਖੇ ਜਲ ਸਰੋਤ ਵਿਭਾਗ ਦੀ ਮਲਕੀਅਤ ਵਾਲੀ ਜ਼ਮੀਨ ਉੱਤੇ ਕਾਰੋਬਾਰ ਕਰਨ ਲਈ ਆਪ ਵੱਲੋਂ ਦਿੱਤੀ ਗਈ ਸਭ ਤੋਂ ਵੱਧ ਬੇਲੀ ਦੇ ਆਧਾਰ 'ਤੇ ਇੱਕ ਦੁਕਾਨ ਲੀਜ਼ 'ਤੇ ਅਲਾਟ ਕੀਤੀ ਗਈ ਸੀ। ਪ੍ਰੰਤੂ, ਵਣ ਮੰਡਲ ਅਫਸਰ, ਰੂਪਨਗਰ ਵੱਲੋਂ ਇਸ ਦਫਤਰ ਨੂੰ ਸੂਚਿਤ ਕੀਤਾ ਗਿਆ ਹੈ ਕਿ ਉਕਤ ਜ਼ਮੀਨ Protected Forest Land ਦੇ ਅਧੀਨ ਆਉਂਦੀ ਹੈ। ਇਸ ਲਈ ਪੰਜਾਬ ਸਰਕਾਰ ਦੇ ਨੋਟੀਫਿਕੇਸ਼ਨ ਨੰਬਰ 1122-FT-58/1195 ਮਿਤੀ 03.05.1958 ਦੀਆਂ ਹਦਾਇਤਾਂ ਦੀ ਪਾਲਣਾ ਕਰਦਿਆਂ ਅਤੇ ਨਿਲਾਮੀ ਦੀ ਸ਼ਰਤ ਨੰਬਰ 08 ਦੇ ਅਨੁਸਾਰ ਆਪ ਨਾਲ ਕੀਤਾ ਗਿਆ ਲੀਜ਼ ਐਗਰੀਮੈਂਟ ਰੱਦ ਕਰਨ ਲਈ 15 ਦਿਨਾਂ ਦਾ ਹਵਾਲਾ ਅਧੀਨ ਨੋਟਿਸ ਜਾਰੀ ਕੀਤਾ ਗਿਆ ਸੀ।

ਉਪਰੋਕਤ ਸਬੰਧੀ ਆਪ ਵੱਲੋਂ ਦੁਕਾਨ ਖਾਲੀ ਨਹੀਂ ਕੀਤੀ ਗਈ ਅਤੇ ਨਾ ਹੀ ਇਸ ਦਫਤਰ ਨੂੰ NOC ਮੁਹਈਆ ਕਰਵਾਈ ਗਈ। ਇਸ ਲਈ ਆਪ ਨਾਲ ਕੀਤਾ ਲੀਜ਼ ਐਗਰੀਮੈਂਟ ਅੱਜ ਮਿਤੀ 10/07/2026 ਨੂੰ ਰੱਦ ਕੀਤਾ ਜਾਂਦਾ ਹੈ। ਅਤੇ ਆਪ ਨੂੰ ਹਿਦਾਇਤ ਕੀਤੀ ਜਾਂਦੀ ਹੈ ਕਿ ਉਕਤ ਦੁਕਾਨ ਤੁਰੰਤ ਖਾਲੀ ਕੀਤੀ ਜਾਵੇ।


ਕਾਰਜਕਾਰੀ ਇੰਜੀਨੀਅਰ,
ਰੋਪੜ ਨਹਿਰ ਅਤੇ ਗਰਾਊਂਡ ਵਾਟਰ ਮੰਡਲ,
ਜਲ ਸਰੋਤ ਵਿਭਾਗ ਪੰਜਾਬ, ਰੋਪੜ।

ਕਾਪੀ: ✓ ਉਪ ਮੰਡਲ ਅਫਸਰ, ਹੈੱਡ ਵਰਕਸ ਉਪ ਮੰਡਲ, ਰੂਪਨਗਰ, ਨੂੰ ਸੂਚਨਾਂ ਅਤੇ ਅਗਲੇਰੀ ਯੋਗ ਕਾਰਵਾਈ ਹਿੱਤ।

True copy Attested
r/h

Executive Engineer
Ropar Canal & Ground Water Division
WRD Punjab, Ropar

ਜਲ ਸਰੋਤ ਵਿਭਾਗ ਪੰਜਾਬ।

ਦਫਤਰ ਕਾਰਜਕਾਰੀ ਇੰਜੀਨੀਅਰ ਰੋਪੜ ਨਹਿਰ ਅਤੇ ਗਰਾਊਂਡ ਵਾਟਰ ਮੰਡਲ, ਰੋਪੜ
Office of Executive Engineer Ropar Canal and Ground Water Division Ropar
ਫੋਨ ਨੰਬਰ 01881-222210 ਈ-ਮੇਲ ਆਈ. ਡੀ.: xen.roparcanal@gmail.com

ਨੰਬਰ 6628-29

ਮਿਤੀ 10-07-26

ਵੱਲ:

ਸ਼੍ਰੀ ਹਰਦੀਪ ਸਿੰਘ ਪੁੱਤਰ ਸ਼੍ਰੀ ਮਲਕੀਤ ਸਿੰਘ,
ਪਿੰਡ ਅਮਰਾਲੀ,
ਰੂਪਨਗਰ,

ਵਿਸਾ: ਸਰਹਿੰਦ ਨਹਿਰ ਦੀ ਬੁਰਜੀ 75000/ਖੱਬਾ ਪਾਸਾ ਪਿੰਡ ਬੱਸੀ ਗੁਜਰਾਂ ਵਿੱਚ ਲੀਜ਼ ਤੇ ਦਿੱਤੀ ਗਈ
ਦੁਕਾਨ ਦਾ ਲੀਜ਼ ਐਗਰੀਮੈਂਟ ਰੱਦ ਕਰਨ ਸੰਬੰਧੀ।

ਹਵਾਲਾ: ਇਸ ਦਫਤਰ ਦੇ ਪੱਤਰ ਨੰ: 43-44/9-ਐਲ ਮਿਤੀ 26/06/2026।

ਉਪਰੋਕਤ ਵਿਸ਼ੇ ਅਤੇ ਹਵਾਲੇ ਅਧੀਨ ਜਾਰੀ ਕੀਤੀਆਂ ਹਦਾਇਤਾਂ ਦੀ ਪਾਲਣਾ ਵਿੱਚ ਆਪ ਨੂੰ ਲਿਖਿਆ ਜਾਂਦਾ ਹੈ ਕਿ ਸਰਹਿੰਦ ਨਹਿਰ ਦੀ ਬੁਰਜੀ 75000/ਖੱਬਾ ਪਾਸਾ ਪਿੰਡ ਬੱਸੀ ਗੁਜਰਾਂ ਵਿਖੇ ਵਿਖੇ ਜਲ ਸਰੋਤ ਵਿਭਾਗ ਦੀ ਮਲਕੀਅਤ ਵਾਲੀ ਜ਼ਮੀਨ ਉੱਤੇ ਕਾਰੋਬਾਰ ਕਰਨ ਲਈ ਆਪ ਵੱਲੋਂ ਦਿੱਤੀ ਗਈ ਸਭ ਤੋਂ ਵੱਧ ਬੇਲੀ ਦੇ ਆਧਾਰ 'ਤੇ ਇੱਕ ਦੁਕਾਨ ਲੀਜ਼ 'ਤੇ ਅਲਾਟ ਕੀਤੀ ਗਈ ਸੀ। ਪ੍ਰੰਤੂ, ਵਣ ਮੰਡਲ ਅਫਸਰ, ਰੂਪਨਗਰ ਵੱਲੋਂ ਇਸ ਦਫਤਰ ਨੂੰ ਸੂਚਿਤ ਕੀਤਾ ਗਿਆ ਹੈ ਕਿ ਉਕਤ ਜ਼ਮੀਨ Protected Forest Land ਦੇ ਅਧੀਨ ਆਉਂਦੀ ਹੈ। ਇਸ ਲਈ ਪੰਜਾਬ ਸਰਕਾਰ ਦੇ ਨੋਟੀਫਿਕੇਸ਼ਨ ਨੰਬਰ 1122-FI-58/1195 ਮਿਤੀ 03.05.1958 ਦੀਆਂ ਹਦਾਇਤਾਂ ਦੀ ਪਾਲਣਾ ਕਰਦਿਆਂ ਅਤੇ ਨਿਲਾਮੀ ਦੀ ਸ਼ਰਤ ਨੰਬਰ 08 ਦੇ ਅਨੁਸਾਰ ਆਪ ਨਾਲ ਕੀਤਾ ਗਿਆ ਲੀਜ਼ ਐਗਰੀਮੈਂਟ ਰੱਦ ਕਰਨ ਲਈ 15 ਦਿਨਾਂ ਦਾ ਹਵਾਲਾ ਅਧੀਨ ਨੋਟਿਸ ਜਾਰੀ ਕੀਤਾ ਗਿਆ ਸੀ।

ਉਪਰੋਕਤ ਸਬੰਧੀ ਆਪ ਵੱਲੋਂ ਦੁਕਾਨ ਖਾਲੀ ਨਹੀਂ ਕੀਤੀ ਗਈ ਅਤੇ ਨਾ ਹੀ ਇਸ ਦਫਤਰ ਨੂੰ NOC ਮੁਹਈਆ ਕਰਵਾਈ ਗਈ। ਇਸ ਲਈ ਆਪ ਨਾਲ ਕੀਤਾ ਲੀਜ਼ ਐਗਰੀਮੈਂਟ ਅੱਜ ਮਿਤੀ 10/07/2026 ਨੂੰ ਰੱਦ ਕੀਤਾ ਜਾਂਦਾ ਹੈ। ਅਤੇ ਆਪ ਨੂੰ ਹਿਦਾਇਤ ਕੀਤੀ ਜਾਂਦੀ ਹੈ ਕਿ ਉਕਤ ਦੁਕਾਨ ਤੁਰੰਤ ਖਾਲੀ ਕੀਤੀ ਜਾਵੇ।

ਕਾਰਜਕਾਰੀ ਇੰਜੀਨੀਅਰ,
ਰੋਪੜ ਨਹਿਰ ਅਤੇ ਗਰਾਊਂਡ ਵਾਟਰ ਮੰਡਲ,
ਜਲ ਸਰੋਤ ਵਿਭਾਗ ਪੰਜਾਬ, ਰੋਪੜ।

ਕਾਪੀ: ✓ ਉਪ ਮੰਡਲ ਅਫਸਰ, ਹੈੱਡ ਵਰਕਸ ਉਪ ਮੰਡਲ, ਰੂਪਨਗਰ, ਨੂੰ ਸੂਚਨਾਂ ਅਤੇ ਅਗਲੇਰੀ ਯੋਗ ਕਾਰਵਾਈ ਹਿੱਤ।

True copy Attached
r/m

Executive Engineer
Ropar Canal & Ground Water Division
WRD Punjab, Ropar

Annexre-5

Water Resources Department Punjab.

Office of Executive Engineer Ropar Canal and Ground Water Division Ropar
Phone No. 01881-222210 Email Id.:- xen.roparcanal@gmail.com

No 6626-27

Date 10/07/2026

To,

To,
Shri Hardeep Singh Sr. Shri Malkeet Singh ,
Village Amrali.
Rupnagar.

Sub; Regarding cancellation of lease agreement of shop given on
lease at Sirhind Canal Burji 35000/left side village
Kamalpur.

Reference: Letter of this office No. 41-42/9-L dated 26/06/2026

In reference of above cited subject, it is intimated that a shop was allotted to you on the highest bid given by you for the business on the land of the Water Resources Department at village Kamalpur, Burji No. 35000/Left side of Sirhind Canal, However, this office has been informed by the Divisional Forest Officer, Rupnagar that the said land falls under Protected Forest Land. Therefore, in compliance with the instructions of the Punjab Government Notification No. 1122-FT-58/1195 dated 03.05.1958 and as per condition No. 08 of the auction, a notice of 15 days was issued to cancel the lease agreement entered into with you.

In view of the above, the shop has not been vacated by you nor has NOC been provided to this office. Therefore, the lease agreement

entered into with you is hereby cancelled on 10/07/2026 and you are instructed to vacate the said shop with immediate effect.

---sd---

Executive Engineer,
Ropar Canal and Ground Water
Division,
Water Resources Department Punjab,
Ropar

Copy: Sub Divisional Officer, Head Works Sub Division, Rupnagar,
for information and further appropriate action.

True copy Translate
Attested
g/h

Executive Engineer
Ropar Canal & Ground Water Division
WRD Punjab, Ropar

Annexre-6

Water Resources Department Punjab.

Office of Executive Engineer Ropar Canal and Ground Water Division Ropar
Phone No. 01881-222210 Email Id.:- xen.roparcanal@gmail.com

No 6628-29

Date 10/07/2026

To,

Shri Hardeep Singh Sr. Shri Malkeet Singh ,
Village Amrali.
Rupnagar.

Sub;

Regarding cancellation of lease agreement of shop given on
lease at Sirhind Canal Burji 75000/left side village Bassi
Gujran.

Reference: Letter of this office No. 43-44/9-L dated 26/06/2026

In reference of above cited subject, it is intimated that a shop was allotted to you on the highest bid given by you for the business on the land of the Water Resources Department at village Bassi Gujran, Burji No. 75000/Left side of Sirhind Canal. However, this office has been informed by the Divisional Forest Officer, Rupnagar that the said land falls under Protected Forest Land. Therefore, in compliance with the instructions of the Punjab Government Notification No. 1122-FT-58/1195 dated 03.05.1958 and as per condition No. 08 of the auction, a notice of 15 days was issued to cancel the lease agreement entered into with you.

In view of the above, the shop has not been vacated by you nor has NOC been provided to this office. Therefore, the lease agreement

True Copy Translate

entered into with you is hereby cancelled on 10/07/2026 and you are instructed to vacate the said shop with immediate effect.

---sd---

Executive Engineer,
Ropar Canal and Ground Water
Division,
Water Resources Department Punjab,
Ropar

Copy: Sub Divisional Officer, Head Works Sub Division, Rupnagar,
for information and further appropriate action.

*True copy translate
Attested
gh*

Executive Engineer
Ropar Canal & Ground Water Division
WRD Punjab, Ropar

2026.PHHC 070608



Annexure-7

CWP-14100-2026 (O&M)

-1-

**IN THE HIGH COURT OF PUNJAB AND HARYANA AT
CHANDIGARH**

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CWP-14100-2026 (O&M)

Date of decision: 06.05.2026

Jagtar Singh

....Petitioner

Vs.

State of Punjab and others

....Respondents

CORAM : HON'BLE MR. JUSTICE HARSH BUNGER

Present: Mr. Gurbir Singh Dhillon, Advocate
for the petitioner.

HARSH BUNGER J. (Oral)

1 Petition herein is, *inter alia*, seeking a writ in the nature of Certiorari, for quashing the notice bearing No.11116-17/9-2 dated 10.12.2025 (Annexure P-4) issued by Respondent Authorities.

2. At this stage, Mr. Harpreet Singh, AAG, Punjab, appears on behalf of respondent(s)-State, in pursuance of the advance copy of paper book having already been supplied to him and has raised a preliminary objection as regards the maintainability of the writ petition against the notice dated 10.12.2025 (Annexure P-4), by placing reliance on the judgment rendered by the Hon'ble Supreme Court in the case titled as "*Special Director and Anr. v. Mohd. Ghulam Ghouse and Anr.*", (2004) 3 SCC 440, wherein it was held that no writ petition is maintainable against the notice.



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3. I have heard the learned counsel for the respective parties and perused the paperbook.

4. From a perusal of impugned notice (Annexure P-4) as well as notice (Annexure P-5) it is revealed that a shop existing on land of Water Resources Department was given on lease to the petitioner, however since the land in question was reported to be coming under "Protected Forest", accordingly lease of shop was cancelled and proceedings under the Public Premises (Eviction of Unauthorised Occupants) Act, 1971, have been initiated.

5. In "*Executive Engineer Bihar State Housing Board v. Ramesh Kumar Singh and others*", (1996) 1 SCC 327, the Hon'ble Supreme Court held that for entertaining a writ petition under Article 226 against a show-cause notice, it should be shown that the authority had no power or jurisdiction to enter upon the enquiry in question. In all other cases, it is only appropriate that the party should avail of the alternate remedy and show cause against the same before the authority concerned and take up the objection regarding jurisdiction also, then in the event of an adverse decision, it will certainly be open to him to assail the same either in appeal or revision, as the case may be, or in appropriate cases, by invoking the jurisdiction under Article 226.

5.1 In "*Special Director and Anr. v. Mohd. Ghulam Ghouse and Anr.*", (2004) 3 SCC 440, the Hon'ble Supreme Court while considering the question of maintainability to the writ petition under Article 226 of the Constitution of India against the show-cause notice held that writ petition



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against the show-cause notice issued by Statutory functionaries for violation of the provisions of relevant Acts (in that case FERA and FEMA), is not maintainable unless the Court is satisfied of the nullity of the show-cause notice for want of jurisdiction of the authority concerned to even investigate the facts. The writ petition challenging the show-cause notice should not be entertained as a matter of routine. The writ petitioner should rather be directed to respond to the notice. Whether the notice was founded on any legal premises is a jurisdictional issue and can be initially adjudicated by the authority issuing the notice.

5.2 In "**Union of India and another v. Kunisetty Satyanarayana**", 2007 AIR SCW 607, the Hon'ble Supreme Court held as under:-

"Ordinarily, no writ lies against a charge sheet or show-cause notice. The reason why ordinarily a writ petition should not be entertained against a mere show-cause notice or charge-sheet is that at that stage the writ petition may be held to be premature. A mere charge-sheet or show-cause notice does not give rise to any cause of action, because it does not amount to an adverse order which affects the rights of any party unless the same has been issued by a person having no jurisdiction to do so. It is quite possible that after considering the reply to the show-cause notice or after holding an enquiry the authority concerned may drop the proceedings and/or hold that the charges are not established. It is well settled that a writ lies when some right of any party is infringed. A mere show-cause notice or charge-sheet does not infringe the right of any one. It is only when a final order imposing some punishment or otherwise adversely affecting a party is passed, that the said party can be said, to have any grievance. No doubt, in some very rare and exceptional cases the High Court can quash a



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charge-sheet or show-cause notice if it is found to be wholly without jurisdiction or for some other reason if it is wholly illegal."

6. Keeping in view the above, the instant writ petition is dismissed, however, leaving it open to the petitioner to avail his other remedies in respect of cancellation of lease and/or to contest the proceedings under the Public Premises (Eviction of Unauthorised Occupants) Act, 1971, in accordance with law.

7. All pending application(s), if any, shall also stand closed.

(HARSH BUNGER)
JUDGE

06.05.2026
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Whether speaking/reasoned:
Whether reportable:

Yes/No
Yes/No